

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

-----  
**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
-----

**APPLICATION NUMBER** : --

**PETITION NUMBER** : CP(IB)/166(CHE)2023

**NAME OF THE PETITIONER** : Viswanathan Rajagopalan, (Liquidator) of  
(Trichy Power Ltd)

**NAME OF THE RESPONDENT(S)** : --

**UNDER SECTION** : Sec 59 of IBC, r/w Rule 11 of NCLT  
Rules,2016

-----

**ORDER**

Ld. Liquidator Mr.Viswanathan Rajagopalan appears in person.

This is an application for dissolution of the Corporate Debtor and the Liquidator stated that all the details have been submitted along with compliance memo having SR.No.411 dated 24.01.2024 in pursuance of order of this Tribunal dated 10.01.2024.

On subsequent perusal of the above memo, it is seen that some compliances are incomplete.

IBC and the connected Regulation for Voluntary Liquidation mandates;-

1. Original declaration of solvency by way of affidavit from majority Directors, whereas, in the present case, affidavit from only one Director is filed in the memo. Actually, there were three

(Contd...2)

..2..

Directors as per the Auditor's Report and master data of the Company. So, it is directed to file Original affidavits of other Directors also.

2. Audited Receipts and payments which are annexed along with the application, it is stated that there were two Creditors and some claims have been received from them. Further, it also whispers a liquidation account which is maintained with the Canara Bank.

Liquidator has to explain the above statements with sufficient documentary evidences. Liquidator's Certificate confirming "No Claims received during liquidation" is also questionable.

3. List of Stakeholders in the liquidation process sought earlier is also not provided.
4. The Liquidator was directed to file Audited Balance Sheets for previous two years, which also not submitted. Liquidator is directed to file latest two Audited Balance Sheets of the Company (i.e.,) for the Financial years 2022-2023 and 2023-2024.

Compliance of the above defects within two weeks by way of Memo.

List the Petition for reporting/hearing on **04.06.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

ss

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**